**Workshop on – Negotiable Instruments Act, 1881**

**04.10.2019 & 05.10.2019 (MPSJA)**

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<th>SESSIONS</th>
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| I        | 10.00 am to 10.15 am | Inaugural session  
  By: Director  
  &  
  Officers of the Academy |
| II       | 10.15 am to 11.45 am | Issues relating to pre-trial proceedings and cognizance  
  By: Shri Vidhan Maheshwari,  
  Asst. Director, MPSJA |
|          | **TEA BREAK (11.45 am to 12.00 noon)** |  |
| III      | 12.00 noon to 12.30 pm | Presentation on – Penal liability of Company, firm and responsible officials  
  Presented by: Shri Aniruddh Jain,  
  CJ CL II, Mandsaur  
  Co-ordinate by: Smt. Anu Singh,  
  OSD, MPSJA |
| IV       | 12.30 pm to 1.15 pm | Introduction to the newly inserted Sections 143-A & 148 of the Act  
  By: Shri Yashpal Singh,  
  Deputy Director, MPSJA |
|          | **LUNCH BREAK (1.15 pm to 2.00 pm)** |  |
| V        | 2.00 pm to 3.00 pm | Drafting of order-sheets by the participant Judges & discussion thereon  
  By: Shri Axay Kumar Dwivedi,  
  Addl. Director, MPSJA  
  &  
  Shri Vidhan Maheshwari,  
  Asst. Director, MPSJA |
|          | **TEA BREAK (3.00 p.m. to 3.15 p.m.)** |  |
| VI       | 3.15 pm to 4.30 pm | Discussion on – Guidelines issued by Hon’ble the High Court of Madhya Pradesh & Model Procedure  
  By: Shri Axay Kumar Dwivedi,  
  Addl. Director, MPSJA  
  &  
  Shri Vidhan Maheshwari,  
  Asst. Director, MPSJA |
|          | **SHORT BREAK (4.30 p.m. to 4.35 p.m.)** |  |
| VII      | 4.35 pm onwards | Sharing of best practices by participants and discussion on developing standard norms for speedy disposal  
  Co-ordinate by: Shri Jayant Sharma,  
  Faculty (Jr.), MPSJA  
  &  
  Shri Vidhan Maheshwari,  
  Asst. Director, MPSJA |
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| I        | 10.00 am to 11.00 am | Discussion on – Issuance of process and ensuring their compliance  
By:  Shri Yashpal Singh,  
Deputy Director, MPSJA |
| II       | 11.00 am to 11.45 am | Speedy disposal of interim application during trial  
(i.e. Sections 91 & 219 Cr.P.C. and Section 45 Evidence Act)  
By:  Smt. Anu Singh,  
OSD, MPSJA |
| III      | 12.00 noon to 1.15 pm | Appreciation of evidence in N.I. Act cases, writing of judgments on merits and applicability of section 258  
Cr. P. C.  
By:  Shri Vidhan Maheshwari,  
Asst. Director, MPSJA |
| IV       | 1.45 pm to 2.15 pm | Presentation on – Compounding and Settlement under the Negotiable Instruments Act, 1881  
Presented by:  Shri Yugal Raghuvanshi,  
CJ CL I, Sehore |
| V        | 2.15 pm to 2.45 pm | Issues relating to sentencing & determination of just compensation  
By:  Shri Jayant Sharma,  
Faculty (Jr.), MPSJA |
| VI       | 3.00 pm to 3.30 pm | Procedure relating to recovery of fine and interim & final compensation  
By:  Shri Axay Kumar Dwivedi,  
Addl. Director, MPSJA |
| VII      | 3.30 pm onwards | Valedictory session |

**Note:**  
(1) The Time Table is subject to change as per exigencies.  
(2) Use of Cell Phones in lecture room is strictly prohibited.